

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10944/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Jogeswar Borah,
Member, Motor Accident Claim Tribunal,
Sonitpur, Tezpur
O/o the Lokayukta, Assam, Guwahati-5

Dated Guwahati, the 08 November, 2024

Sub:- **Cancellation of Leave Travel Concession (LTC)**

Ref:- Letter No.MACT(S) 769, dated 05.10.2024
This Registry's letter No.HC.VII-06/9854/2024/A

Sir,

With reference to the above, I am directed to inform you that the permission granted to you for availing LTC for the block period of 2022-2024, for travelling to Goa via Hyderabad from 10.10.2024 to 17.10.2024 along with your wife and three children, vide this Registry's letter No. HC.VII-06/9854/2024/A, has been cancelled. This action is taken as per your intimation regarding your inability to avail of the LTC due to unavoidable personal circumstances.

Yours faithfully,

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REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10945-10947/2024/A. Dated 08th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

8/11/2024
REGISTRAR (VIGILANCE)

8/11/24